

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH- COURT NO.3

Customs Appeal No. 10911 of 2021

(Arising out of OIA-MUN-CUSTM-000-APP-028-21-22 dated 13/05/2021 passed by Commissioner of CUSTOMS-MUNDRA)

CHAKRADHAR CHEMICALS PVT LTD

.....Appellant

Plot No 1 Godown No 10 Sector 12 B
Gandhidham
Gandhidham, Gujarat

VERSUS

Commissioner of C.-Mundra

.....Respondent

Office of the Principal Commissionerate of Customs,
Port User Buld. Custom House Mundra, Mundra
Kutch, Gujarat- 370421

APPEARANCE

None appeared for the Appellant

Shir P Ganesan, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. 10950/2024

DATE OF HEARING/ DECISION: 30.04.2024

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that these appeals have come up for hearing on 11.09.2023, 27.10.2023, 22.08.2023, 07.11.2023, 28.11.2023, 09.01.2024, 15.01.2024, 13.02.2024, 12.03.2024 & 30.04.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeals. Accordingly, the appeals are dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Appellant are at liberty to approach this Tribunal if they wish to pursue the appeals by filing an application for restoration of appeals, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**